(v) (a) Eighth Annual Report | and Accounts of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1976-77, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor I General of India thereon.

Papers laid

(b> Review by Government on the working of the Corporation.

(vi) (a) Eleventh Annual Report and Accounts of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1976-77, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b> Review by Government on the working of the Corporation.

II. Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I above.

[Placed in Library. See No. LT- i 2354/78 for I and II].

# I.Notification under the Central Sales Tax Act, 1956

## II. The Medicinal and Toilet Prepara tions (Excise Duties) (Amendment) Rules, 1978

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to lay on the Table:

I. A copy (in Hindi; of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 589, dated the 27th April, 1978, publishing a Corrigendum to Government Notification G.S.R. No. 762(E), dated the 17th December, 1977, under subsection (2) of section 13 of the Central Sales Tax Act, 1956.

[Placed in Library. See No. LT-2346/78].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 604, dated the 13th May, 1978, publishing the Medicinal and Toilet Preparations (Excise Duties) (Amendment; Rules, 1978, under subsection (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

on the Table

[Placed in Library. See No. LT-2347/78].

### I.Notifications under the Customs Act, 1962 ana related papers

#### II. Ministry of Finance (Department of Revenue) Notification and related papers

SHRI SATISH AGARWAL: Sir, I also beg to lay on the Table:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with an Explanatory Memorandum on the Notifications: —

(i) G.S.R. No. 290(E), dated the 16th May, 1978, publishing the Baggage Rules, 1978.

(ii> G.S.R. No. 291(E), dated the 16th May, 1978, publishing the Tourist Baggage Rules, 1978.

(ill) G.S.R. No. 292(E), dated the 16th May, 1978, publishing the Transfer of Residence Rules, 1978.

(iv) G.S.R. Nos. 293(E) to 295(E), dated the 16th May, 1978.

[Placed in Library. See No. LT-2348/78 for (i) and (iv)].

II. A copy (in English and Hindi) of the Ministry of Finance Department of Revenue) Notification S.O. No. 270(E), dated the 3rd May, 1978, together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-2349/78].

Report (1976-77) and Accounts of the India Dru&s and Pharmaceuticals Limited, New Delhi and related papers.

र्पट्रोलियम तथा रसायत और उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र): 19 Statement by

श्रीमन्, मैं आपकी अनुमति से निम्नलिखित. पत्न सभा पटल पर रखता हुं:

I. कम्बनी ब्रधिनियम. 1956 की धारा 619क की उपधारा (1) के सधोन निम्नसिखित पत्नों की एक-एक प्रति (संदेवें तथा हिन्दी में) ---

(क) 1976-77 के वर्ष के लिगे इण्टियन इग्म एण्ड फार्मेस्यटिकल्स लिभिटेट. नई दिल्ली का मोजहवां वार्थिक प्रतिवेदन तथा लेखे. लेखों पर लेडा परीक्षकों के प्रतिवेदन श्रीर उम पर भारत के नियन्त्रक महा लेखा परीक्षफ को टिल्पणियो सहित।

(म्बू) कथ्पनी के कार्यकरण को सरकार द्वारा गर्माखा।

II. उपरोक्त I में उल्लिखित पत्रों को सभा पटल पर रखने में हुए बिलम्ब के कारणों को दर्शाने वाला विवरण (ग्रंग्रेजी तथा हिन्दी में)।

[Placed in Library. See No. LT-2350/78 for I and II].

## Notification under the All India Services Act 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms):

(i) G.S.R. No. 585, dated the 6th May, 1978, publishing the Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1978.

(ii) G.S.R. No. 586, dated the 6th May, 1978, publishing the Indian Administrative Service (Pay) Fourth Amendment Rules, 1978.

[Placed in Library. See No. LT-2351/78 for (i) and (ii)].

Minister

### STATEMENT BY MINISTER

Setting up of the Second Press Commission

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): Sir. the Hon'ble Members are aware of Governments firm commitment to the functioning of all democratic institutions in a free and unfettered atmosphere. A series of steps have already been taken during the last one year to strengthen the freedom and independence of the press by way of setting right several aberrations of the Emergency. These measures have included the dismantling the apparatus of Press Censorship, the repeal of the Prevention of Publication of Objectionable Matter Act and the revival of the Parliamentary Proceedings (Protection of Publication) Act. A Bill for the establishment of the Press Council has already been introduced in Parliament, and referred to a Joint Committee. Although these steps have paved the way lor the revival of p. free and independent press, it is considered that the time has come for an indepth examination of the entire state of the press in the country with a view to determining further setps that need to be taken to restore it to full vigour and health.

A comprehensive study of the problems of the Indian Press was conducted by the First Press Commission which submitted its report in July, 1954. Since then, the Indian Press has undergone several changes. It has taken new strides and has acquired an added significance with the continuously expanding readership. As its role in educating public opinion has been firmly established, it is essential to safeguard the freedom and independence of the press against pressures of all kinds. All this points to the need for re-examining its place, status and functioning in a democratic set up—more so, in view of the